

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 103

IA No. 1048/2024  
and  
CP (IB) No. 55/Chd/Hry/2024

**IN THE MATTER OF:**

Sushil Kumar Garg

...Petitioner

**Under Section:** 94, 99, IBC 2016

**Order delivered on 15.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Aalok Jagga, Advocate  
Mr. APS Madaan, Advocate  
For the RP: Mr. K.V. Singhal, Advocate  
For the Creditor-SBI: Mr. Rakshit Gupta, Advocate

**ORDER**

**IA No. 1048/2024**

The present application has been filed to place on record the report of RP under Section 99 of the Code. The same is taken on record subject to just exceptions. Thus, IA No. 1048/2024 is ***disposed of accordingly***. Be tagged with the main petition for further reference purposes.

**CP (IB) No. 55/Chd/Hry/2024**

Affidavit has been filed by Ld. Counsel for RP vide Diary No. 00561/4 dated 16.05.2024. The same is taken on record. Objections have been filed by Ld. Counsel for the Creditor-SBI vide Diary No. 00561/3 dated 27.05.2024. The same is under objection. Ld. Counsel for the Creditor is directed to remove the objection during the

course of day. Response, if any, be filed within two weeks with a copy in advance to the counsel opposite. Let the matter be listed on 21.08.2024.

**Sd/-**  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti